

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 155 of 2015 & 156 of 2015

Dated : 5th May, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of :

**BSES Rajdhani Power Ltd.Appellant(s)
Versus
Delhi Electricity Regulatory CommissionRespondent(s)**

Appeal No. 156 of 2015

**BSES Yamuna Power Ltd.Appellant(s)
Versus
Delhi Electricity Regulatory CommissionRespondent(s)**

Counsel for the Appellant (s) : Mr. Hasan Murtaza

Counsel for the Respondent (s) : Mr. Nikhil Nayyar &
Mr. Dhananjay Bajjal for R-1/DERC

ORDER

In this batch of Appeals, being Appeal Nos. 155 of 2015 & 156 of 2015, Learned counsel for the parties submitted that the same issues are involved in Appeal, being **Appeal No.230 of 2014**, which is listed in Court-I. Proprietary, demands that, all such kind of appeals, involving the same issues, should possibly be disposed of, by the same Bench, so as to avoid conflicting decisions. Registrar, APTEL, is directed to put a copy of this Order to Hon'ble Chairperson, APTEL, for passing of suitable orders.

Post this batch of Appeals, being Appeal Nos.155 of 2015 & 156 of 2015, for further orders on **31st May, 2016.**

(T. Munikrishnaiah)
Technical Member
vt/kt

(Justice Surendra Kumar)
Judicial Member